

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC. VII-120/2003/8582/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 6th November
6 October, 2023.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2023/1462, dtd. 10.10.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 25.10.2023, 26.10.2023 and 27.10.2023, alongwith station leave permission, with the official vehicle, at own cost, during the to and fro journey, from the evening of 20.10.2023, till the morning of 30.10.2023.** The District and Sessions Judge, Goalpara and, in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-
REGISTRAR (VIGILANCE)

Memo No. HC.VII-120/2003/8583-8584/A, dated 6.11.2023

Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

[Signature]
6/11/23
REGISTRAR (VIGILANCE)
[Signature]